

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3150**

ANSWERED ON 27.03.2025

Implementation of reservation for women in Legislatures

3150. **Shri M. Shanmugam:**
Shri Vaiko:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the present status of implementation of Constitution (Amendment) Act, 2023 for reservation for women in Lok Sabha and State Legislatures;
- (b) whether ratification by the States has been obtained for this legislation;
- (c) if so, the details thereof;
- (d) by what time, the constituencies (Lok Sabha and Assemblies) will be redrawn and notified for the purpose of women reservation; and
- (e) whether it will be done after undertaking delimitation exercise for Lok Sabha constituencies, if so, the details thereof;
- (f) whether there is a possibility of notifying reserved constituencies for women before the next Lok Sabha elections; and
- (g) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a), (d) to (g): Article 334A of the Constitution, inserted by the Constitution (One Hundred and Sixth Amendment) Act, 2023, provides that the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall come into effect after an exercise of delimitation is

undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published.

(b): No.

(c): Does not arise.
